

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Execution Application No.03/2022/EZ
In
Original Application No.129/2016/EZ

Wildlife Society of Orissa

Versus

Applicant(s)

State of Odisha & Ors.

Respondent(s)

Date of hearing: 06.04.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE, DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Advocate (in Virtual Mode)

For Respondent(s) : Mr. Janmejaya Katikia, AGA for State Respondents
(in Virtual Mode)

ORDER

1. Mr. Sankar Prasad Pani, learned Counsel is present (in Virtual Mode) for the Applicant.
2. Affidavit dated 05.04.2023 has been filed by the Respondent No.4, The Principal Chief Conservator of Forests (Wildlife) and Chief Wildlife Warden, Odisha; same is taken on record.
3. In this affidavit dated 05.04.2023, all sorts of difficulties have been mentioned. In Paragraph-VII, it is mentioned that "Each corridor needs a proper study to demarcate the elephant movement paths for proper notification of corridors."
4. The Original Application was filed in 2016 and final orders were passed on 17.08.2021. We are surprised that even after passage of two and a half years the State Government has not been able to notify the elephant corridors under section 3 of the Environmental Protection Act.

5. We grant the State Respondents one month's time and no more to notify the elephant corridors otherwise the concerned authorities shall be liable under section 26 of the National Green Tribunal Act.
6. **List on 09.05.2023.**

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B. Amit Sthalekar, JM

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Dr. Afroz Ahmad, EM

April 06, 2023
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BD